

(a) whether the Government are formulating any scheme to bring back the money deposited by Indians in the banks in foreign countries into the country;

(b) if so, the details thereof; and

(c) the time by which the scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) and (c). Does not arise.

[English]

**Insurance Scheme for Toddy Tappers
in GOA**

1926. SHRISURYANARAYANSINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation has launched an Insurance Scheme for toddy tappers in Goa.

(b) if so, the details of the said scheme;

(c) whether LIC propose to launch this scheme in other States also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Yes, Sir. The Life Insurance Corporation of India has recently finalised a Group Insurance Scheme to cover 4300 toddy tappers between ages 18 to 60 who are registered members of co-operative societies under Toddy Tappers Welfare Board in Goa. The scheme envisages that a Sum assured of Rs. 3000 in the event of normal death of the member of the scheme will be payable to the legal heir

of the deceased. In the event of death by accident, the insurance cover will be Rs. 6000. The premium for the aforesaid cover is Rs. 30; 50; of which will be financed from the Social Security Fund set up for the purpose by the LIC and the remaining 50% will be contributed by the Toddy Tappers Welfare Board.

(c) & (d). Yes, Sir. The offices of the Life Insurance Corporation of India in State Capitals are in touch with the respective State Govts. in this regard. At present, negotiations are in progress in the State of Andhra Pradesh.

[Translation]

**Foreign Investment in Coal Production
Sector**

1927. SHRI RAJENDRA AGNIHOTRI:
SHRI BASUDEB ACHARIA:
SHRI SATYA DEO SINGH :
SHRISOBHANADREES-
WARA RAO VADDE:
PROF. UMMAREDDY
VENKATESWARLU:

Will the Minister of COAL be pleased to state:

(a) whether the Government have any scheme to allow foreign capital and technology into coal sector;

(b) if so, the details of the proposals in this regard;

(c) whether the Government have taken steps to attract foreign investment in this sector;

(d) if so, the details thereof;

(e) whether some countries have shown

their interest regarding investment in coal sector; and

Will the Minister of FINANCE be pleased to state:

(f) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (f). The Government have taken a decision to permit Private sector participation in Coal Mining for captive use. To enable this, A Bill to amend the relevant provisions of the Coal Mines (Nationalisation) Act, 1973 has been introduced in the Parliament.

Such Private sector participation would be open to both Indian and foreign investment.

However, such foreign investment would be regulated under the Mines and Minerals (Regulation and Development) Act, 1957.

Offers received in this Ministry so far from foreign investors are:

(1) M/s Coleman Associates for captive lignite mine for a thermal power station at Bar-singsar, Rajasthan.

(2) Kalinga Power Corporation Limited (a company registered in India, which will shortly have majority equity share holding by foreign investors) for captive coal mines for a power plant at Duburi, Cuttack District, Orissa.

(3) NRI Group from Australia (Intex Private Limited) wants to set up a modular Coal Washery in India with complete foreign collaboration and finance from overseas.

[English]

Waiver of Loans to Special Category States

1928. SHRI V. SHRINIVASA PRASAD:
SHRI M. V. CHANDRA SHEKARA
MURTHY:

(a) whether the Union Government propose to waive accumulated loans of the special category States;

(b) if so, the names of these special category states and the reasons for waiving loans to these States:

(c) whether several States have not been repaying either loans or the interest accrued on such loans; and

(d) if so, the steps proposed to be taken to recover the loans and interest?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) No, Sir.

(b) Does not arise.

(c) and (d). A statement is given below.

STATEMENT

The States of Assam and J&K have defaulted in repayment of their Central loan and interest of Rs.468 crores and Rs. 144 crores respectively in 1991-92 and their liabilities have been carried over to 1992-93. Pending a decision on revision of royalty on crude oil by the Ministry of Petroleum and Natural Gas, the outstanding loan repayment of Rs.468 crores carried over from 1991-92 by Assam has been kept in abeyance. An Inter Ministerial Group was set up by the Ministry of Finance in May, 1992 to suggest a solution to the financial imbalances faced by Assam, J & K and Punjab. The report of the Group is under the consideration of Government of India. Pending the Government's decision on the report of the Group, recovery of loan and interest of Rs.144 crores due from Jammu & Kashmir in 1991-92 has been kept in abeyance.